## PRE-OFFER PUBLIC ADVERTISEMENT IN ACCORDANCE WITH REGULATION 18(7) OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED OF

# KUBER UDYOG LIMITED

**Corporate Identification Number:** L51909MH1982PLC371203
**Registered Office:** Office No. 156, 1st Floor, Raghuleela Mega Mall, Kandivali (West), Mumbai – 400067, Maharashtra, India.
**Tel. No.:** +91 75063 24443; **Email:** kuberudyoglimited@gmail.com
**Website:** www.kuberudyog.com

This advertisement ("**Pre-Offer PA**") is being issued by Systematix Corporate Services Limited ("**Manager to the Offer**") on behalf of Mr. Manav Bahri ("**Acquirer 1**"), Mr. Dinesh Popli ("**Acquirer 2**") and Mr. Ajay Dutta ("**Acquirer 3**") (hereinafter collectively referred to as the "**Acquirers**"), along with persons acting in concert, namely Trimudra Trade & Holdings Private Limited ("**PAC 1**") and Ms. Shraddha Gohil ("**PAC 2**") (hereinafter PAC 1 and PAC 2 are collectively referred to as the "**PACs**"), pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (the "**SEBI (SAST) Regulations**"), in respect of the open offer (the "**Offer**") to acquire up to **3,19,71,680** fully paid-up equity shares having face value of ₹ 10 each (the "**Equity Shares**") at a price of ₹ **23.35** per Equity Share, representing 26.00% of the Expanded Voting Share Capital of Kuber Udyog Limited (the "**Target Company**"). The Detailed Public Statement dated August 14, 2026 ("**DPS**") and the Corrigendum to DPS dated October 19, 2026 ("**Corrigendum to DPS**") with respect to the Offer was published in the following newspapers:

| Sl. No. | Newspapers | Language | Editions |
|---|---|---|---|
| 1 | The Financial Express | English Daily | All Editions |
| 2 | Jansatta | Hindi Daily | All Editions |
| 3 | Mumbai Lakshdeep | Marathi Daily | Mumbai Edition |

The terms used but not defined in this Pre-Offer PA shall have the same meanings assigned to them in the PA, the DPS, Corrigendum to DPS and the Letter of Offer dated October 17, 2026 ("**LOF**"). The Manager to the Offer has received SEBI's final observations dated October 09, 2026 ("**SEBI Observations Letter**") on the Draft Letter of Offer ("**DLOF**") and pursuant to that the Shareholders are requested to note the following in relation to the Open Offer made by the Acquirers and PACs vide the PA dated August 07, 2026:

1. **Offer Price:** The Offer Price under this Offer is ₹ 23.35 (Rupees Twenty-Three and Thirty-Five Paise Only) per Equity Share. The Offer Price shall be paid in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations and subject to the terms and conditions specified in the PA, the DPS, the Corrigendum to DPS and the LOF. Further, there has been no upward revision of the Offer Price or Offer Size by the Acquirers and the PACs.
2. **Recommendation of the Committee of Independent Director (IDC):** The Committee of Independent Directors ("**IDC**") of the Target Company in their meeting held on October 19, 2026 has recommended that the Offer Price is fair and reasonable as on date of the PA and the same recommendations is published on October 21, 2026 in the above-mentioned newspapers.
3. There is no competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. This Offer is not a competing offer.
4. The copies of LOF have been emailed and dispatched to the eligible public shareholders through Email and Speed Post/Registered Post by the Registrar to the Offer on or before October 21, 2026, who are the registered members of the Target Company as on the Identified Date (i.e. October 13, 2026).
5. Shareholders are required to refer to Para 10 of the LOF (**Procedure for Acceptance and Settlement of the Offer**) in relation to inter alia the procedure for tendering their Equity Shares in the Offer and are required to adhere to and follow the procedure outlined therein.
6. Please note that a copy of the LOF including 'Form of Acceptance-cum-Acknowledgement' ("**FOA**") is also available on SEBI website (http://www.sebi.gov.in). Registered / Unregistered Shareholders if they so desire may also apply on the FOA downloaded from the SEBI's website. Further, in case of non-receipt / non-availability of the FOA, the application can be made on plain paper along with the following details:
   - 6.1. **In case of Equity Shares held in dematerialized form:** An Eligible Shareholder may participate in the Open Offer directly through his/her/it's Selling Broker by giving the details of Equity Shares they intend to tender under the Open Offer. Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period. The Selling Broker would be required to place an order/bid on behalf of the Public Shareholders who wish to tender Equity Shares in the Open Offer using the Acquisition Window of the BSE. Before placing the bid, lien will be required to be marked on the tendered Equity Shares. Please also read the detailed procedure described in the LOF.
     The name, address and contact details of the "**Buying Broker**" to the Offer is as following:
     **Prabhudas Lilladher Pvt. Ltd.,** 3rd Floor, Sadhana House, Opp. B. M. Baug, 570 Worli, Mumbai - 400018, Maharashtra, India. **Tel. No.:** 022-6632 2222; **Email:** cdsl@plindia.com; **Website:** www.plindia.com; **Contact Person:** Vinit Sawant.
   - 6.2. **In case of Equity Shares held in physical form:** In accordance with the Frequently Asked Questions issued by SEBI, "FAQs - Tendering of physical shares in buyback offer/ open offer/ exit offer/delisting" dated February 20, 2020, SEBI Circular no. SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020 and BSE notice no 20200528-32 dated 28 May 2020, shareholders holding securities in physical form are allowed to tender shares in open offer. However, such tendering shall be as per the provisions of the SEBI (SAST) Regulations.
     An Eligible Shareholder may participate in the Open Offer by providing his/her/its application in writing on a plain paper signed by all Eligible Shareholders (in case of joint holding) stating name, address, folio number, number of Equity Shares held, Equity Share certificate number, number of Equity Shares tendered for the Offer and the distinctive numbers thereof, enclosing the original Equity Share certificate(s), copy of Eligible Shareholder's PAN card(s) and executed share transfer form in favour of the Acquirers. Eligible Shareholders must ensure that the plain paper application, along with the TRS and requisite documents, reach the Registrar to the Offer not later than 2 (two) working days from the closure of the Offer (i.e. November 13, 2026) by 5.00 p.m. If the signature(s) of the Eligible Shareholders provided in the plain paper application differs from the specimen signature(s) recorded with the Registrar of the Company or are not in the same order (although attested), such plain paper applications are liable to be rejected under this Offer.
     The above-mentioned requisite documents are required to be sent to the collection center mentioned below:

| Address of the Collection Centre | Contact Person, Telephone No., Fax No., Email and Website | Mode of Delivery |
|---|---|---|
| **Satellite Corporate Services Pvt. Ltd.**<br>**Unit:** Kuber Udyog Limited – Open Offer<br>Office No. 106 & 107, Dattani Plaza, East West Compound, Andheri Kurla Road, Sakinaka, Mumbai – 400072, Maharashtra, India. | Mr. Michael Monterio<br>**Telephone No.:** 022-28520461 / 28520462<br>**Email:** info@satellitecorporate.com<br>**Website:** www.satellitecorporate.com | Hand Delivery/ Registered Post |

7. In accordance with Regulation 16(1) of the SEBI (SAST) Regulations, the DLOF dated August 21, 2026 was submitted to SEBI on August 21, 2026. SEBI issued its final observations on the DLOF vide its observation letter dated October 9, 2026, and such observations have been incorporated in the LOF.
8. There have been no other material changes in relation to the Offer since the date of the PA, except as disclosed above and as disclosed in the DPS, Corrigendum to DPS, IDC Recommendation and the LOF.
9. As on the date, except for the application for voluntary surrender of the NBFC Certificate of Registration (CoR) by the Target Company, which is pending approval with the RBI, there are no statutory or other approvals required by the Acquirers and the PACs to acquire the Equity Shares validly tendered by the Public Shareholders pursuant to the Offer. However, in case any statutory approvals are required prior to the closure of the Tendering Period, this Offer shall be subject to such approvals being obtained.
10. In terms of the tentative schedule of activity communicated by way of the DPS, the Eligible Shareholders of the Target Company are requested to note the following revisions related to the schedule of activity:

| ACTIVITY | Schedule Disclosed in DLOF (Day and Date)[1] | Revised Schedule as Disclosed in LOF (Day and Date) |
|---|---|---|
| Date of the Public Announcement (PA) | Friday, August 07, 2026 | Friday, August 07, 2026 |
| Last date of publication of the Detailed Public Statement (DPS) | Friday, August 14, 2026 | Friday, August 14, 2026 |
| Last date of filing Draft Letter of Offer (DLOF) with SEBI | Friday, August 21, 2026 | Friday, August 21, 2026 |
| Last date for a Competitive Bid / Offer[2] | Monday, September 07, 2026 | Monday, September 07, 2026 |
| Last date of SEBI Comments / Observations on the Draft Letter of Offer | Tuesday,September 15, 2026 | Friday, October 09, 2026 |
| Identified Date[3] | Thursday, September 17, 2026 | Tuesday, October 13, 2026 |
| Release of Corrigendum to DPS in Newspapers | NA | Monday,October 19, 2026 |
| Last date by which the Letter of Offer ("LOF") is to be dispatched to the Public Shareholders whose names appear on the register of members on the Identified Date | Thursday, September 24, 2026 | Wednesday, October 21, 2026 |
| Date on which the Committee of Independent Directors of the Target Company is required to give its recommendation to the Public Shareholders for this Open Offer | Friday, September 25, 2026 | Wednesday, October 21, 2026 |
| Last date for upward revision of the Offer Price or any increase in the Offer Size | Wednesday, September 30, 2026 | Tuesday, October 27, 2026 |
| Date of publication of Offer Opening Public Announcement in the newspapers in which the DPS has been published | Wednesday, September 30, 2026 | Tuesday, October 27, 2026 |
| **Date of commencement of the Tendering Period ("Offer Opening Date")** | **Thursday, October 01, 2026** | **Wednesday, October 28, 2026** |
| **Date of closure of the Tendering Period ("Offer Closing Date")** | **Thursday, October 15, 2026** | **Wednesday, November 11, 2026** |
| Acceptance Date of the Bids/Shares | NA | Monday, November 16, 2026 |
| Settlement Date of the Bids/Shares | NA | Tuesday, November 17, 2026 |
| Last date for communicating the rejection / acceptance; | Friday, October 30, 2026 | Thursday, November 26, 2026 |
| Completion of payment of consideration or refund to the Public Shareholders | | |
| Last date for publication of post-Offer public announcement in the newspapers in which the DPS has been published | Friday, November 06, 2026 | Thursday, December 03, 2026 |
| Last date for submission of Final Report by the Manager to the Offer with SEBI | Friday,November 06, 2026 | Thursday,December 03, 2026 |

[1] *The above timelines are indicative and certain activities can be completed on or before the last date as indicated in the above table.*
[2] *There is no competing offer to this Offer.*
[3] *The Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the LOF would be sent. It is clarified that all holders (registered or unregistered) of Equity Shares (except those who are excluded from the ambit of Public Shareholders) are eligible to participate in the Open Offer at any time during the Tendering Period.*

11. The Acquirers along with the PACs accept full responsibility for the information contained in this Pre-Offer PA and undertake that they are aware of and will comply with their obligations under the SEBI (SAST) Regulations in respect of this Open Offer.
12. A copy of this Pre-Offer Advertisement is expected to be available on the SEBI's website at www.sebi.gov.in.

**ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRERS AND THE PACs**

SYSTEMATIX GROUP
Investments Redefined

**Systematix Corporate Services Limited**
The Capital, A-Wing, 6th Floor, No. 603-606,Plot No. C-70, G-Block, Bandra-Kurla Complex (BKC), Bandra (East), Mumbai 400 051, Maharashtra, India.
**Tel. No.:** +91-22-6704 8000 ; **Fax No.:** +91-22-6704 8022
**Email:** ecm@systematixgroup.in ; **Website:** www.systematixgroup.in
**Contact Person:** Ms. Harsha Panjwani
**SEBI Registration Number:** INM000004224

**For and on behalf of the Acquirers and the PACs**

Sd/-
Mr. Manav Bahri (Acquirer 1)

Sd/-
Mr. Dinesh Popli (Acquirer 2)

Sd/-
Mr. Ajay Dutta (Acquirer 3)

For and on behalf of Trimudra Trade & Holdings Private Limited (PAC 1)

Sd/-
Shraddha C. Gohil, Director

Sd/-
Shraddha Gohil (PAC 2)

Date: October 27, 2026
Place:Gurugram/Mumbai.

---

## LOTUS CHOCOLATE COMPANY LIMITED

**Regd. Office:** Pranava One, 6th Floor, 6-5-654, Punjagutta Road, Raj Bhavan Quarters Colony,Somajiguda, Hyderabad, Nampally, Telangana - 500082
**Tel**: 1800-425-3949; **Email**: investors@lotuschocolate.com; **Website:** www.lotuschocolate.com;
**CIN**: L15200TG1988PLC009111

**NOTICE**
**SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION (DEMAT) OF PHYSICAL SHARES**

Please note that a **Special Window for transfer and dematerialisation (demat) of physical shares** will remain open **up to February 04, 2027 as per** SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated January 30, 2026 ("**SEBI Circular**").

This facility is available to those investors who had **purchased physical shares of Lotus Chocolate Company Limited ("the Company") prior to April 01, 2019**, and:

(a) had not lodged the shares for transfer; or
(b) had lodged the shares for transfer, but the same were rejected, returned, or not attended to due to deficiencies in documentation.

**Applicability of the Special Window**

For clarity regarding the applicability of this window to transfer the deeds executed before April 1, 2019, investors may refer to the matrix below:

| Lodged for transfer before April 01, 2019? | Is the Original Share Certificate Available with the Investor? | Whether eligible to lodge in the Special Window? |
|---|---|---|
| No - it is fresh lodgement | Yes | Yes (subject to conditions stated in the SEBI Circular) |
| Yes, but was rejected / returned earlier | Yes | |
| Yes, was lodged | No | No |
| No, was not lodged | No | No |

**Kindly note that request(s) which are accompanied by original share certificate(s) along with transfer deed(s) and other supporting documents will only be considered under the Special Window.**

Investors wishing to avail of this Special Window may contact the Company's **Registrar and Transfer Agent**, **KFin Technologies Limited** (Unit: Lotus Chocolate Company Limited), having their address at Selenium Tower-B, Plot Nos. 31 & 32, Gachibowli, Financial District Nanakramguda, Hyderabad – 500 032.

For further details, investors may refer to the SEBI Circular available at: https://tinyurl.com/29ab3727.

Queries may be addressed to **lotusinvestor@kfintech.com**

**For Lotus Chocolate Company Limited**

Sd/-
**Utsav Saini**
Company Secretary and Compliance Officer

Place: Hyderabad
Date: October 27, 2026

---

## FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR**
**RELIANCE ENTERTAINMENT STUDIOS PRIVATE LIMITED**
**OPERATING IN THE MEDIA AND ENTERTAINMENT INDUSTRY (FILM AND CONTENT PRODUCTION, DISTRIBUTION AND LICENSING) AT MUMBAI, MAHARASHTRA**
***(Under regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)***

| SL | RELEVANT PARTICULARS | |
|---|---|---|
| 1. | Name of the corporate debtor along with PAN & CIN/ LLP No. | **Reliance Entertainment Studios Private Limited**<br>**PAN:** AAFCI1785A<br>**CIN:** U22300MH2019PTC321407 |
| 2. | Address of the registered office | Plot No. B-06, Valecha Chambers, 5th Floor, New Link Road, Near Infinity Mall, Andheri (West), Mumbai, Maharashtra – 400053 |
| 3. | URL of website | Not available |
| 4. | Details of place where majority of fixed assets are located | The corporate debtor does not own any and or building. |
| 5. | Installed capacity of main products/ services | Not applicable. The corporate debtor is engaged in the production, distribution and licensing of content (feature films, digital series andother content). |
| 6. | Quantity and value of main products/ services sold in last financial year | Revenue from operations of Rs. 46.03 crore for FY 2024-25 (audited), comprising content production and distribution Rs. 26.82 crore, licensing services Rs. 18.85 crore and sale of traded goods Rs. 0.35 crore. |
| 7. | Number of employees/ workmen | 48 employees and 10 consultants (as on 02-10-2026) |
| 8. | Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: | Can be obtained by sending an **e-mail to cirp.respl@gmail.com** |
| 9. | Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: | Can be obtained by sending an **e-mail to cirp.respl@gmail.com** |
| 10. | Last date for receipt of expression of interest | 12-11-2026 |
| 11. | Date of issue of provisional list of prospective resolution applicants | 20-11-2026 |
| 12. | Last date for submission of objections to provisional list | 25-11-2026 |
| 13. | Date of issue of final list of prospective resolution applicants | 04-12-2026 |
| 14. | Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants | 09-12-2026 |
| 15. | Last date for submission of resolution plans | 08-01-2027 |
| 16. | Process email id to submit Expression of Interest | cirp.respl@gmail.com |
| 17. | Details of the corporate debtor's registration status as MSME | Not registered as an MSME under the MSMED Act, 2006, as per the records available with the Resolution Professional. |

**Date: 27-10-2026**
**Place: Mumbai**

**Umesh Balaram Sonkar**
Resolution Professional
IBBI Reg. No.: IBBI/IPA-001/IP-P-02619/2021-2022/14043
AFA valid till 31-12-2026
Registered address: Flat No. 10, Om Shanti CHS, Plot No. 8/10/12, Sector 11, Road No. 4, New Panvel, Navi Mumbai, Maharashtra – 410206
Process address: Office No. 25, 3rd Floor, 146-B, Chikhal House, Princess Street, Kalbadevi, Mumbai, Maharashtra – 400002
Process e-mail: cirp.respl@gmail.com
**For Reliance Entertainment Studios Private Limited**

---

BAJAJ CREDIT

## Bajaj Auto Credit Limited

**CIN :** U65929PN2021PLC206668
**Registered Office :** Bajaj Auto Complex, Mumbai Pune Road, Pune, Maharashtra, India, 411035
**E-mail :** Investors@bajajautocredit.com | **Telephone :** +91 20 66107134

**Extract of unaudited financial results for the quarter and half year ended 30 September 2026**

(₹ In Crore)

| Sr. No. | Particulars | Quarter ended 30.09.2026 (Unaudited) | Quarter ended 30.06.2026 (Unaudited) | Quarter ended 30.09.2025 (Unaudited) | Half year ended 30.09.2026 (Unaudited) | Half year ended 30.09.2025 (Unaudited) | Year ended 31.03.2026 (Audited) |
|---|---|---|---|---|---|---|---|
| 1 | Total Income from operations | 1,177.02 | 1,111.95 | 728.21 | 2,288.97 | 1,330.51 | 3,247.60 |
| 2 | Net Profit / (Loss) for the period (before tax and exceptional items) | 325.25 | 303.36 | 176.76 | 628.61 | 313.77 | 898.90 |
| 3 | Net Profit / (Loss) for the period before tax (after exceptional items) | 325.25 | 303.36 | 176.76 | 628.61 | 313.77 | 888.58 |
| 4 | Net Profit / (Loss) for the period after tax (after exceptional items) | 242.91 | 226.56 | 132.27 | 469.47 | 234.80 | 664.84 |
| 5 | Total comprehensive income for the period | 275.36 | 222.96 | 137.15 | 498.32 | 230.84 | 681.94 |
| 6 | Paid up equity share capital | 2,700.00 | 2,700.00 | 2,700.00 | 2,700.00 | 2,700.00 | 2,700.00 |
| 7 | Reserves (excluding revaluation reserve) | | | | | | 679.16 |
| 8 | Securities premium account | - | - | - | - | - | - |
| 9 | Net worth | 3,877.48 | 3,602.12 | 2,928.06 | 3,877.48 | 2,928.06 | 3,379.16 |
| 10 | Paid up debt capital / outstanding debt | - | - | - | - | - | - |
| 11 | Outstanding redeemable preference shares | - | - | - | - | - | - |
| 12 | Debt equity ratio (no. of times) | 5.11 | 5.11 | 4.36 | 5.11 | 4.36 | 4.81 |
| 13 | Basic and diluted earnings per share (Rs) (not annualised) (Face value of Rs. 10 each) | 0.90 | 0.84 | 0.49 | 1.74 | 0.89 | 2.49 |
| 14 | Capital redemption reserve | N.A. | N.A. | N.A. | N.A. | N.A. | N.A. |
| 15 | Debenture redemption reserve | N.A. | N.A. | N.A. | N.A. | N.A. | N.A. |
| 16 | Debt service coverage ratio | N.A. | N.A. | N.A. | N.A. | N.A. | N.A. |
| 17 | Interest service coverage ratio | N.A. | N.A. | N.A. | N.A. | N.A. | N.A. |

**Note:**

1 Bajaj Auto Credit Limited (BACL) is a wholly owned finance subsidiary of Bajaj Auto Limited, established as a Non-Banking Financial Company (NBFC) to exclusively finance vehicles manufactured by Bajaj Auto Limited and its subsidiaries.

2 The above is the extract of the format of Quarterly financial results filed with the Stock Exchange and the Debenture Trustee unde Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations) (as amended). The full format of the Quarterly financial results are available on the stock exchange website at www.nseindia.com and on the Company's website www.bajajautocredit.com

3 For the other line items referred to in Regulation 52 (4) of the listing Regulations, pertinent disclosures have been made to the Stock Exchange i.e., NSE Limited and can be accessed at www.nseindia.com

4 The above financial results of the Company for the quarter ended September 30, 2026 have been reviewed by the Audit Committee and approved by the Board of Directors at its meeting held on 26th October, 2026 and subject to a limited review by the joint statutory auditors and filed with the Stock Exchanges under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 (Listing Regulations) (as amended). The above is available on the stock exchange website at www.nseindia.com and on the Company's website at www.bajajautocredit.com.

5 Certain ratios/line items are marked with remark "N.A." since these are not applicable to the Company as an NBFC registered with the RBI.

6 Debenture redemption reserve not applicable as Non-convertible debt has been privately placed

7 The aforementioned results can also be accessed through the Quick Response Code (QR Code) as provided below.

**Pune**
**Date: 26th October 2026**

**For Bajaj Auto Credit Limited**

**Kevin D'sa**
**Managing Director**
**DIN : 00425661**

THE BUSINESS DAILY
FINANCIAL EXPRESS
Read to Lead
FOR DAILY BUSINESS
INDIAN EXPRESS GROUP